

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No.812/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2020**

Name of the Company: Tetra-Pak India Pvt LTD  
V/s  
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

- 1.
- 2.

**ORDER  
(through video conferencing)**


Advocate, Mr. Parth Contractor appeared on behalf of the Petitioner.

Advocate, Ms Hirva Dave appeared on behalf of the Respondent and requesting for adjournment on the ground that the Senior arguing counsel is engaged in the High Court to which learned lawyer for the Petitioner objected. However, for the ends of justice, the matter is adjourned.

List the matter on 25.01.2021.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 17th day of December, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**